

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 110

IA(COMPANIES.ACT)/6(CH)2023

And

Company Appeal No. 4/Chd/Chd/2022

IN THE MATTER OF:

Rabia Spinners Pvt. Ltd.

...

Appellant

Versus

ROC, Chandigarh

...

Respondent

Under Section: 252(3), CA 2013

Rule: 11 of NCLT Rules, 2016

Order delivered on 14.06.2024

CORAM:

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Appellant : Mr. Karanveer Jindal, Advocate

For the ROC : Mr. Vineet Khatri, Company Prosecutor

**For the Income Tax
Department** : Mr. Ranvijay Singh, Advocate

ORDER

IA(COMPANIES.ACT)/6(CH)2023

Heard the submissions made by the learned counsel for the appellant. Learned counsel for the appellant has submitted that IA(COMPANIES.ACT)/6(CH)2023 is filed to rectify the error in the name and spelling of authorized representative. The same was amended by IA (COMPANIES.ACT)/6(CH)2023 and the said IA(COMPANIES.ACT)/6(CH)2023 was allowed, however, the disposal of the same is not recorded. Thus,

IA(COMPANIES.ACT)/6(CH)2023 stands allowed and disposed of vide order dated 20.02.2023.

Company Appeal No. 4/Chd/Chd/2022

Let this matter be posted on 09.08.2024 for arguments.

Sd/-
(L. N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)